

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2466
ANSWERED ON:14.03.2006
ILLEGAL MIGRANTS DETERMINATION BY TRIBUNALS ACT
Sikdar Smt. Joytirmoyee

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government proposes to effect some changes in Illegal Migrants (Determination by Tribunals) Act, 1983 with special reference to Assam;
- (b) if so, the details thereof;
- (c) the number of tribunals proposed to be set up to identify foreigners in Assam; and
- (d) the number of foreign nationals identified in Assam at present and the number of detection cases pending in different tribunals?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIS. REGUPATHY)

- (a): No, Sir.
- (b): In view of (a) above, does not arise.
- (c): The Central Government has approved the proposal of the Government of Assam for establishment of additional 21 Foreigners Tribunals in addition to the existing 11 Foreigners` Tribunals.
- (d): As on 31.12.2005, in Foreigners Tribunals, 14,947 cases were pending and 29,429 persons were detected as foreigners, who came to Assam between 1.1.1966 to 24.3.1971. In the erstwhile Illegal Migrants Determination Tribunals, (as on 12.7.2005), 88,770 cases were pending and 12,846 persons were declared as illegal migrants who came to Assam after 25.3.1971. These cases stand transferred to Foreigners Tribunals.